

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 57 of 2019**

**Dated : 8<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Bharat Aluminium Company Limited ..... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for Appellant(s) : Mr. Hemant Singh  
Mr. Nishant Kumar

Counsel for Respondent(s) : Aashish Anand Bernard  
Mr. Paramhans Sahani for R-3

**ORDER**

Learned counsel for Respondent No. 2 seeks more time to file reply/objections. Finally, time is granted. He may file reply/objections with IA on or before 05.08.2019 with advance copy to the other side, failing which it shall be taken as nil. Thereafter, Appellant may file rejoinder, if any, on or before 19.08.2019 with advance copy to the other side.

List the matter on **02.09.2019**.

**(S. D. Dubey)  
Technical Member**

*tpd/mkj*

**(Justice Manjula Chellur)  
Chairperson**